NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 4/2009 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE COMPANY:

Union of India

V/s.

M/s. Maytas Properties Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1. 2.1	Mr. Vilende Mr. S.K.Ci	l Granda, Ss A	dur.? for Respondent No. 1 company	EK.glel
	M. Tahun		for IL kf3	Janual Le
H. 5.	Sanjeev Abbish	Maemla (G	Sf10 (vol dv) Sf10 (vol Law consultant 3 & F20	Abhishik
6.	Sansay ku	mas charbey.	- Law Consultant & \$ \$ 20	Skan

Order

Learned counsel for the respondents states that objections shall be filed along with other pleadings within four weeks. It shall be the last opportunity to file objections, with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within two weeks thereafter.

P.T.O.

Mas

CA 103/PB/2016 - Notice for the application. Learned counsel for the petitioner accepts notice. Reply to the CA be filed within four weeks with a copy in advance to the applicant – respondents. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the non-applicant – petitioner.

List for further consideration on 02.11.2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

17.9.2016 (P.K. SUD)